CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No.M.A.235 of 1999 (O.A. 178/97)

For the opposit party

Date of order: 24.5.99

Present: Hon'ble Mr. D. Purkayastha, Judicial Member

UNION OF INDIA & ORS.

Vs.

KRISHNA CHAKRABORTY

For the applicant/ respondents in the O.A. : Ms. B. Ray, counsel : Mr. R.K. De, counsel

ORDER

Heard 1d. counsel Ms. B. Ray, appearing on behalf of the applicant/respondents in the O.A. and Mr. R.K. De ld. counsel for the opposite party.

- This M.A. has been filed by the applicant/respondents 2. for extension of time for compliance of the judgment dated 18.1.99. Ld. counsel Ms. Ray appearing on behalf of the applicant/respondents submits that the original applicant preferred appeal before the Hon'ble High Court against the said order of the Tribunal dated 18.1.99 before the Hon'ble High Court.
- Ld. counsel Mr. R.K. De appearing on behalf of the original applicant submits that he has already retired from this case after passing of the said judgment dated 18.1.99 and no instruction has been received by him from his client till date.
- In view of the aforesaid circumstances, this application may be placed before the Tribunal after disposal of the said appeal pending before the Hon'ble High Court.

Accordingly the M.A. is adjourned sine die. Registry is directed to communicate this order to the original applicant for appointment of advocate on her behalf if she thinks fit and proper.

(D. PURKAYASTHA) MEMBER(J)

s.m.